



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Feb/202223/19**DATED:** 14/03/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202223/19 dated 14/03/2023 of Norms Committee - IV for the year 2022-23 was held on 14/03/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	AJMAL & SONS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00133132AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Provide COA of import and export item indicating wax content. 2. Manufacturing process in detail. 3. Co-relation between import and export with gas chromatography (GC) for each of export product. 4. % Net content of each input imported in each of the export product.	

Case No.	2 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	018305000617AM14
RA File Number	082404000360 AM14
Licence No and Date	0810126610/22/11/2013
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	3 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	018305000636AM20

RA File Number	082404000336 AM20		
Licence No and Date	0810146987/13/01/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
KISPERSE BLACK 2RC (Content of Sodium Ligno-sulphonate Additives not more than 14% in the export)	1 Kg	3-AMINO 4-METHOXY ACETANILIDE	0.134 Kg
		6-CHLORO-2, 4-DINITRO ANILINE	0.287 Kg
		ALLYL CHLORIDE	0.115 Kg
		META PHENYLENE DIAMINE	0.130 Kg
		SODIUM LIGNOSULPHONATE	0.140 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	4 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	018305001119AM21
RA File Number	342404000181 AM21
Licence No and Date	3410046441/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	5 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved

Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00057515AM21
RA File Number	03AA04016780 AM21
Licence No and Date	0311000754/07/01/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276 Qty.: 9.0 MT Import Item: BORON CARBIDE CRUDE LUMPS Qty.: 9.045 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	6 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00057186AM21
RA File Number	03AA04016797 AM21
Licence No and Date	0311000752/07/01/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276 Qty.: 9.0 MT Import Item: BORON CARBIDE CRUDE LUMPS Qty.: 9.045 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	7 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00071229AM21

RA File Number	02AA04007818 AM21
Licence No and Date	0211000202/27/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	8 / NC/4/MEET/Feb/202223/19		
Case Status	Case Approved		
Party Name	MAHALAXMI POLYPACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023		
HQ File Number	HQRNORM APPLY 00117711AM21		
RA File Number	05AA04043468 AM21		
Licence No and Date	0511002030/31/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 1.72% wastage as under:-			
Export Item	Quantity	Import item	Quantity
CALCIUM CARBONATE BASED FILLER MASTER BATCH GRADE: CAOCARB 218(NET CONTENT: CALCIUM CARBONATE GRADE: CAOCARB 218 (76.77 PERCENT) 383.850 MT, PP GRANULES (23.23 PERCENT) 116.150 MT)	500.0 MTS	CALCIUM CARBONATE GRADE CAOCARB 218	390.45 MTS
		PP GRANULES	118.16 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	9 / NC/4/MEET/Feb/202223/19		
Case Status	Case Deferred		
Party Name	TMS ALOXIN GLOBAL MANUFACTURING PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023		
HQ File Number	HQRNORM APPLY 00019529AM22		

RA File Number	34AA04000401 AM22
Licence No and Date	3411000446/15/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Chemistry with giving molecular weight of both reactants and products with calculation and yield. 2. COA report giving purity and moisture content in import and export items. 3. A copy of approved Minutes for the export of the same item, if any. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	10 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	GOODEARTH MINCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00020014AM22
RA File Number	50AA04002066 AM21
Licence No and Date	5011000112/16/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Chemistry with giving molecular weight of both reactants and products with calculation and yield. 2. COA report giving purity and moisture content in import and export items. 3. A copy of approved Minutes for the export of the same item, if any. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	11 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00024545AM22
RA File Number	02AA04001909 AM22
Licence No and Date	0211000580/22/04/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	12 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00099610AM22
RA File Number	03AA04015958 AM22
Licence No and Date	0311004048/25/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 2866 and ratify the norms as under:-

Export item: SELF ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENT (*containing coated paper*)

Qty.: 961538.0 SQUARE METER (SQM)

Import Items:

S. No.	Description	Qty. Recommended
1	COATED PAPER IN JUMBO ROLLS (78 GSM + / - 10%)	999,999.52 SQUARE METER (SQM)
2	GLASSINE PAPER (60 GSM + / - 10%)	999,999.52 SQUARE METER (SQM)
3	ADHESIVE (100% SOLID)(RUBBER BASED HOT MELT)	23.07 METRIC TON

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	13 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	VIN OXIDE INDUSTRIES
Meeting Number	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00100329AM22
RA File Number	31AA04008793 AM22
Licence No and Date	3111000362/26/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	14 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00102231AM22
RA File Number	03AA04014570 AM22
Licence No and Date	0311004112/28/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.09.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.03.2023).	

Case No.	15 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00105781AM22
RA File Number	02AA04005261 AM22
Licence No and Date	0211000756/02/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	16 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00110880AM22
RA File Number	02AA04006165 AM22
Licence No and Date	0211000780/09/06/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC-7. Hence, the committee decided to transfer the case to NC-7.	

Case No.	17 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	ANSHIKA POLYSURF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00116195AM22
RA File Number	05AA04026646 AM22
Licence No and Date	0511003178/16/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	18 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00120738AM22
RA File Number	03AA04027718 AM22
Licence No and Date	0311004801/22/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	19 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00120739AM22
RA File Number	03AA04029902 AM22
Licence No and Date	0311004805/22/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	20 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00133462AM22
RA File Number	05AA04051561 AM22
Licence No and Date	0511003525/07/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Manufacturing process with stage wise wastage of Lumber indicating species of Lumber .
2. Quantity of Export item in Cubic Metre or in Kg (with import quantity in Kg).
3. Complete calculation of requirement of import item indicating net quantity and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	21 / NC/4/MEET/Feb/202223/19
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Case Status	Case Approved
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00135843AM22
RA File Number	10AA04005434 AM22
Licence No and Date	1011000424/10/07/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: PAPER CUP OF VARIOUS SIZES Qty: 396,000.0 Kg Import Item: PURE PAPER BOARD WITH GSM 295 Qty,: 455,400 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	22 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00142373AM22
RA File Number	50AA04002133 AM22
Licence No and Date	5011000188/19/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	23 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00159674AM22
RA File Number	05AA04068567 AM22
Licence No and	0511004096/11/08/2021

Date		
Norms Committee Decision:		
The committee considered the case as per agenda and decided to take cue from SION A 2866 and ratify the norms as under:-		
Export Item; Adhesive Paper in Sheet (Net content of Glassine Paper 20 MT & Net content of One Side Coated Paper 20 MT)((160 PLUS MINUS 10 PERCENT))		
Qty.: 47.0 MT		
Import Items:		
S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER(50-60 GSM)	20.8 MT
2	ONE SIDE COATED PAPER (70-80 GSM)	20.8 MT
Export Item; Poly Coated Paper (Net content of Uncoated Paper 93 MT)(160-230 GSM)		
Qty.: 100.0 MT		
Import Items:		
S. no;	Import Description	Qty. Recommended
1	Uncoated Paper160-230 MT	94.86 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	24 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00162242AM22
RA File Number	03AA04060075 AM22
Licence No and Date	0311006157/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023	
1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	25 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	RISE CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00164882AM22
RA File Number	06AA04005793 AM22
Licence No and Date	0611000649/17/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	26 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00165147AM22
RA File Number	03AA04052942 AM22
Licence No and Date	0311006257/18/08/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	27 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00170388AM22
RA File Number	03AA04071332 AM22
Licence No and Date	0311006445/25/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. To indicate weight of export item and import item (Glass Mosaic Chips) in Kg terms, giving its specification.
2. Calculation for the requirement of inputs, both imported and indigenous indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	28 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	CRYSTAL CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00172084AM22
RA File Number	05AA04072571 AM22
Licence No and Date	0511004350/27/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	29 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00178353AM22
RA File Number	10AA04009066 AM22
Licence No and Date	1011000523/07/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	30 / NC/4/MEET/Feb/202223/19		
Case Status	Case Approved		
Party Name	PRAYAG POLYTECH PRIVATE LIMITED (TRANSFER FROM DELHI TO RAJASTHAN)		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023		
HQ File Number	HQRNORM APPLY 00196408AM22		
RA File Number	05AA04086302 AM22		
Licence No and Date	0511005023/28/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
COLOUR MASTER BATCHES(NET CONTENT LLDPE=90000 KGS, NET CONTENT PIGMENT PEARL=30000 KGS, NET CONTENT PIGMENT GREEN=5000 KGS, NET CONTENT PIGMENT YELLOW=5000 KGS, NET CONTENT PE WAX=20000 KGS.)	150000.0 Kg	LLDPE	92700.0 Kg
		PIGMENT PEARL	30900.0 Kg
		PIGMENT GREEN	5150.0 Kg
		PIGMENT YELLOW	5150.0 Kg
		PE WAX	20600.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	31 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	N A R SPICE PRODUCTS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00199457AM22
RA File Number	10AA04009485 AM22
Licence No and Date	1011000578/01/10/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023	
1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	32 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	VINTY IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00200178AM22
RA File Number	05AA04087778 AM22
Licence No and Date	0511005146/01/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Composition of Fashion Jewellery/ Artificial Jewellery. 2. Give specification, sizes etc for each import item. 3. The import item No. 1 Metal parts include some of the items which are consumable in nature and not used as raw material. These are drillers, needle, shredder, soldering wire etc. The same is to be clarified indicating exact details of consumable items indicating application in manufacturing process/equipment where are being used. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	33 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	ANSHIKA POLYSURF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00207215AM22
RA File Number	05AA04089076 AM22
Licence No and Date	0511005315/08/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	34 / NC/4/MEET/Feb/202223/19
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Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00211545AM22
RA File Number	50AA04003507 AM22
Licence No and Date	5011000269/13/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 02.02.2023 Hence, the Committee decided to defer the case. (Reminder letter issued on 16.03.2023)..	

Case No.	35 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00292953AM22
RA File Number	05AX04000168 AM22
Licence No and Date	0511007029/21/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION H 302 ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	SINGLE SIDE DECORATIVE LAMINATES (WITHOUT BARRIER PAPER) THICKNESS 4.00 MM (Wt. = 5.8000 Kg/Sq.Mtr. +/- 2.5%) AS PER APPLICATION/ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS

2.	BASE PAPER (50 GSM - 150 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER (18 GSM - 50 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 4 mm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	36 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00323957AM22
RA File Number	03AX04000658 AM22
Licence No and Date	0311010680/19/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	37 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00341976AM22
RA File Number	05AX04000835 AM22
Licence No and Date	0511008556/03/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.03.2023).	

Case No.	38 / NC/4/MEET/Feb/202223/19		
Case Status	Case Approved		
Party Name	G T Z (INDIA) PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023		
HQ File Number	HQRNORM APPLY 00362324AM22		
RA File Number	02AX04000156 AM22		
Licence No and Date	0211001997/21/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity
SUPER BRIGHT 11C (85% Solid Content)	1 Kg	MARRON TOPCOAT PART A (Alkoxylated Beta Napthol)	0.3430 Kg

(Electroplating chemicals) Napthol; Sulfo Alkylated/ Napthol Sulfo Ethoxylated, Alkali Salt in Water)		MARRON TOPCOAT PART C (Ethoxylated Beta Napthol)	0.3570 Kg
		KATALYSATOR ST80 (Potassium Hydroxide)	0.0530 Kg
		PS BCN (Propanesulton)	0.0970 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	39 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00389836AM22
RA File Number	50AX04000036 AM22
Licence No and Date	5011000427/16/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.03.2023)..	

Case No.	40 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00000718AM23
RA File Number	05AX04000273 AM23
Licence No and Date	0511012467/11/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.03.2023)..	

Case No.	41 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred

Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00001154AM23
RA File Number	07AX04000128 AM23
Licence No and Date	0711004168/02/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	42 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00001383AM23
RA File Number	50AX04000027 AM23
Licence No and Date	5011000507/14/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.03.2023).	

Case No.	43 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	CANPEX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00001830AM23
RA File Number	31AX04000091 AM23
Licence No and Date	3111001495/04/07/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item: Cyanamide 50% solution Qty. 60000 Kg	

Import Item; Calcium Cyanamide Purity 63% min

Qty.: 1.20 Kg per kg of export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00001865AM23
RA File Number	02AX04000195 AM23
Licence No and Date	0211002667/05/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with NIL wastage as under:-

Export Item	Quantity	Import item	Quantity
SUPER BRIGHT 11C (85% Solid Content) (Electroplating chemicals) Naphthol; Sulfo Alkylated/ Naphthol Sulfo Ethoxylated, Alkali Salt in Water)	1 Kg	MARRON TOPCOAT PART A (Alkoxylated Beta Naphthol)	0.3430 Kg
		MARRON TOPCOAT PART C (Ethoxylated Beta Naphthol)	0.3570 Kg
		KATALYSATOR ST80 (Potassium Hydroxide)	0.0530 Kg
		PS BCN (Propanesulton)	0.0970 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00002938AM23
RA File Number	03AX04002850 AM23

Licence No and Date	0311017633/03/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. COA of import item from foreign supplier 2. Density of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00003404AM23
RA File Number	05AX04001837 AM23
Licence No and Date	0511015022/27/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. COA report indicating composition of export and Sepiolite Clay/Powder import item from the foreign buyer/supplier and also application of export item. 2. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net content and wastage separately. 3. Justification of wastage of raw materials claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	47 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00003590AM23
RA File Number	03AX04002918 AM23
Licence No and	0311018436/09/10/2022

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Norms applied for import item no. 3 and 4 are not supported by the approved composition in CIB registration. Deviation from approved composition may be explained. 2. COA of export item may be furnished to show content of each input in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	48 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00004031AM23
RA File Number	05AX04002185 AM23
Licence No and Date	0511015594/02/11/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION H 302 ratify the norms as under:- Export Item; Sized and Specially Formulated Graphite Sealant (Minus) - 45 MESH Qty.: 1995840.0 Kg Import item: GRAPHITE FINES (MINUS) - 5 MESH to 35 Mesh Qty.:2015798.4 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	49 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005172AM23
RA File Number	03AX04004642 AM23
Licence No and Date	0311020187/21/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Process of manufacturing enclosed is of Lithium Chloride while export is lithium Fluoride.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	50 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005173AM23
RA File Number	02AX04000526 AM23
Licence No and Date	0211003544/21/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	51 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	SHAKUNTALAM IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005171AM23
RA File Number	05AX04002507 AM23
Licence No and Date	0511016480/21/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	52 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005561AM23
RA File Number	03AX04004950 AM23
Licence No and Date	0311020505/05/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	53 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005560AM23
RA File Number	03AX04004928 AM23
Licence No and Date	0311020504/05/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	54 / NC/4/MEET/Feb/202223/19
Case Status	Case Rejected
Party Name	POPULAR INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005802AM23
RA File Number	10AX04000243 AM23
Licence No and Date	1011001554/18/01/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to reject the case as import item is not allowed under para 4.07.	

Case No.	55 / NC/4/MEET/Feb/202223/19		
Case Status	Case Approved		
Party Name	TRISTAR INTERMEDIATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023		
HQ File Number	HQRNORM APPLY 00005791AM23		
RA File Number	03AX04005180 AM23		
Licence No and Date	0311020779/18/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
TRINON CSA 15 (CETEARETH-15) (Polyethylene glycol ether of cetearyl alcohol)	100000.0 Kg	CETO STEARYL ALCOHOL	28300.0 Kg
		ETHYLENE OXIDE	72700.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	56 / NC/4/MEET/Feb/202223/19		
Case Status	Case Approved		
Party Name	PARKSONS PACKAGING LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023		
HQ File Number	HQRNORM APPLY 00005809AM23		
RA File Number	03AX04005201 AM23		
Licence No and Date	0311020794/19/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION K-65 and ratify the norms as under:-			
Export Item: PRINTED CARTONS MADE OUT OF POLYCOATED LIQUID PACKAGING BOARD (GSM 450 +/- 10%)(NET			
WEIGHT CONTENT OF THE PAPER 59160.00 KGS)			
Qty.: 60000.0 Kg			
Import Items:			

S. no:	Item description	Quantity Recommended
1	POLYCOATED LIQUID PACKAGING BOARD(GSM 450+-10%)	65076.0 kg
2	VARNISH	1% of FOB value of Export
3	PRINTING INK (Relevant)	840 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	57 / NC/4/MEET/Feb/202223/19
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005838AM23
RA File Number	08AX04001637 AM23
Licence No and Date	0811007064/20/01/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to reject the case as discription of export and import items are in number.	

Case No.	58 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005884AM23
RA File Number	52AX04001752 AM23
Licence No and Date	5211004040/23/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 <i>1. Dimension/ size and GSM of DRAWING/SKETCH PAPER of imported item and also dimension/ Size of DRAWING/SKETCH PAPER BOOK in export item.</i> <i>2. Calculation of requirement of DRAWING/SKETCH PAPER indicating net content and wastage separately.</i>	

3. Portion of printing in DRAWING/SKETCH PAPER BOOK, giving photographs etc.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	59 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005880AM23
RA File Number	05AX04003092 AM23
Licence No and Date	0511016982/23/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	60 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005872AM23
RA File Number	03AX04004568 AM23
Licence No and Date	0311020915/23/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	61 / NC/4/MEET/Feb/202223/19
Case Status	Case Approved
Party Name	ADIAMBE PAPERS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00005921AM23
RA File Number	02AX04000594 AM23
Licence No and Date	0211003741/25/01/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item; Unprinted /Printed Release Paper in Rolls/ Sheets, (30 to 140 GSM, Width up to 2200 MM). Qty.: 142.0 MT Import item: Super Calendared Paper (Glassine Paper) (30 to 140 GSM) Qty; 144.8 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	62 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005913AM23
RA File Number	13AX04000285 AM23
Licence No and Date	1311001714/25/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	63 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005967AM23
RA File Number	03AX04005241 AM23
Licence No and Date	0311021040/30/01/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Manufacturing process and to indicate indigenous items to use in manufacturing process and accordingly to fill 4 E annexure.
2. The quantity of import item (Glass roving) for each export item is ranging from 0.0669 to 5.09 kg per kg of export item, the same is to be confirmed.
3. Calculation for the requirement of imported and indigenous items for the manufacturing of each export item indicating net content and wastage separately.
4. Use/application of export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005966AM23
RA File Number	31AX04000315 AM23
Licence No and Date	3111001994/30/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	65 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00005983AM23
RA File Number	03AX04005289 AM23
Licence No and Date	0311021051/31/01/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	66 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00006033AM23
RA File Number	03AX04005362 AM23
Licence No and Date	0311021098/02/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	67 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	AUTOMARK INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00006155AM23
RA File Number	50AX04000094 AM23
Licence No and Date	5011000795/07/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	68 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred

Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00006217AM23
RA File Number	04AX04000920 AM23
Licence No and Date	0411004870/09/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. All technical details as per annexure to appendix 4E for chemical items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00006216AM23
RA File Number	02AX04000612 AM23
Licence No and Date	0211003824/09/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023 1. Chemical name of export product with its % strength. 2. All technical details as per annexure to appendix 4E for chemical items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	70 / NC/4/MEET/Feb/202223/19
Case Status	Case Deferred
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 19 and 14/03/2023
HQ File Number	HQRNORM APPLY 00006327AM23
RA File Number	05AX04003120 AM23
Licence No and Date	0511017332/15/02/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/19 dated 14.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.